

Software exporters set for strong revenue growth in Q3: Report

PRESS TRUST OF INDIA
Mumbai, January 3

EXPORT-DEPENDENT SOFTWARE COMPANIES are set to report a strong sequential revenue growth in the range of 2.6-6% in the seasonally weak December quarter, according to a report.

The December 2021 quarter earnings season will begin later this week or early next week with industry leaders TCS and Infosys announcing their numbers. In a report released on Monday, Kotak Institutional Equities forecast a strong 2.6 to 6 per cent sequential revenue growth in the seasonally weak December 2021 quarter.

The report, which however, did not offer an annualised

number, also said the picture is not rosy on EPS (earnings per share) front as it sees a fall of 15% for some and a growth of 1.1 per cent for others.

According to the report, HCL, Wipro and Tech Mahindra will lead the growth chart among large-caps and LT Infotech (LTI) among mid-caps of the industry that has seen strong headcount addition with higher fresher intake, amid high attrition on one hand and muted total new contracts on the other but strong actual deal-making.

December is a seasonally lean period due to furloughs. Despite the impact of furloughs, the report sees strong revenue growth led by high discretionary and continuing transaction spending.

Tech Mahindra gets data analytics specialisation in Google Cloud partner program

IT COMPANY TECH Mahindra on Monday announced it has achieved the Data Analytics specialisation certification in the Google Cloud Partner Advantage Program, strengthening its expertise in data analytics space.

As a premier partner for Google Cloud, Tech Mahindra has been at the forefront of enabling cloud adoption for enterprises globally, the firm said. This is the fourth recognition for Tech Mahindra's partnership with Google Cloud.

"Tech Mahindra has announced today that it has achieved the Data Analytics specialisation certification in the Google Cloud Partner Advantage Program...", the company statement said. —PTI

बी ई एम लिमिटेड
BEMIL LIMITED
CIN: L35202KA1964Q0001530
(Schedule A Company under Ministry of Defence)
Registered Office: "BEMIL SOUDHA", 23/1, 4th Main Road, S.R. Nagar, Bengaluru - 560 027.
Tel. & Fax: (080) 22963142, E-mail: cs@bemil.co.in, Website: www.bemilindia.in

NOTICE
Notice is hereby given that the following share certificates have been reported lost/ misplaced and the holders of the share certificates have applied with the Company for issue of duplicate share certificate:

Name of Shareholders	Folio No.	Cert No.	No of Shares	Distinctive Nos.
OMPRAKASH KHANDELWAL	BES017780	78751	100	33875001-33875100
ZILLAH C M VAZ	BES014044	72146	100	33214501-33214600
SUBHAS M SARDA	BES021659	93099	100	35309801-35309900

Objections, if any, may please be lodged with the Company at the above address within 15 days from the date of publication of this notice. Please note that, if no objection is received within the said period, the Company will proceed further with issuing the duplicate share certificates to the applicants/shareholders.

Bengaluru
03.01.2022

Scan this to know about Azadi Ka Amrit Mahotsav

For BEMIL LIMITED
Sd/-
(SV Ravisekhar Rao)
Company Secretary

E-AUCTION SALE NOTICE (Sale of Pratibha Industries Limited (In Liquidation) as a Going Concern under Insolvency and Bankruptcy Code, 2016)

Sale of Pratibha Industries Limited (in Liquidation) ("Corporate Debtor") or its business as a going concern under Regulations 32A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016 ("Liquidation Regulations") by the Liquidator appointed by the Hon'ble Adjudicating Authority, National Company Law Tribunal, Mumbai Bench (NCLT) vide order dated 8th February 2021. The sale will be conducted by the Liquidator through the e-auction platform provider which would be disclosed later. The E-auction will be live on the portal from 10th February 2022 from 11:00 am to 02:00 pm IST for qualified bidders.

Sale of the Corporate Debtor or its business as a going concern	Reserve Price#	EMD Amount	Refundable Fee	Minimum Incremental Bid
1. Relinquished assets	₹ 150 Crore	₹ 15 Crore	₹ 7.5 Lakh	₹ 10 Lakh
2. Non-relinquished assets*	₹ 90 Crore	₹ 9 Crore	₹ 9 Lakh	₹ 7.5 Lakh

Eligibility criteria to participate in the e-auction for sale of the Corporate Debtor or its business as a going concern are provided at the website of the Corporate Debtor
<https://www.pratibhagroup.com/pages/liquidation.html>
* The detailed process document will be shared with the qualified bidders which will provide the details and particulars of the non-relinquished assets. The non-relinquished assets have been included only for price discovery and the sale thereof shall take place only subject to consent and relinquishment of security interest by the concerned secured financial creditors under Section 52 of the IBC before confirmation of sale.
The reserve prices mentioned are the reserve prices for all relinquished assets and all non-relinquished assets respectively as a whole.

Other terms and conditions of the E-auction will be shared with qualified bidders:

- E-auction will be conducted on "AS IS WHERE IS", "WHATEVER THERE IS" and "NO RECOURSE" basis through an approved service provider which will be disclosed later. The relevant documents relating to eligibility include under Section 29A of the Insolvency and Bankruptcy Code, 2016 (hereinafter, "IBC"), declarations and General Terms and conditions of online auction sale are available on the website: <https://www.pratibhagroup.com/pages/liquidation.html> Contact: +91 22 6641 4400, Email id: liquidator.pratibha@gmail.com
- The intending participants are required to deposit refundable Participation Fees as mentioned in the table above as detailed in the document available at website <https://www.pratibhagroup.com/pages/liquidation.html> Contact: +91 22 6641 4400, Email id: liquidator.pratibha@gmail.com
- The eligible bidders will be later required to deposit refundable Earnest Money Deposit ("EMD") as detailed in the Process Document which will be issued to eligible bidders later.
- The sale shall be subject to provisions of the IBC and the regulations made thereunder.
- a) Submission of application form along with Participation fees: 10 January 2022
b) Declaration of eligible participant: 13 January 2022
c) The last date for due diligence (VDR access): 28 January 2022
d) Last date for submission of EMD: 07 February 2022
e) Date of Auction: 10 February 2022 (11:00 am - 2:00 pm IST)

The timeline for payment of final sale consideration may be extended at the sole discretion of the Liquidator, to the extent permissible under the applicable laws and regulations. In case the participant is not found to be eligible, the Liquidator shall refund the Participation Fee to the said participant.

All further updates and modifications to this would be notified on the Pratibha Industries Limited website page <https://www.pratibhagroup.com/pages/liquidation.html> Sd/-

Liquidator, Pratibha Industries Limited
Anil Mehta
Address: 1607/1608, 16th Floor, Cyber One, Behind Odisha Bhawan, Sector-30A, Vashi, Navi Mumbai-400703
Email id: liquidator.pratibha@gmail.com
Registration Number: IBB/PA-001/IP-P00749/2017-2018/11282
Email id: liquidator.pratibha@gmail.com

Mr. Anil Mehta has been granted a certificate of registration to inter alia act as Liquidator by the Insolvency and Bankruptcy Board of India. The affairs, business and property of Pratibha Industries Limited are being managed by the Liquidator, Anil Mehta, who acts as an agent of Pratibha Industries Limited only and without personal liability.
Place: Mumbai
Date: 04th January 2022

Divine Alloys and Power Co Limited - In Liquidation

Regd. Off: Block A, 139, Regent Estate, 176/14/139, Rajpur Road, Kolkata - 700 092, West Bengal

E-Auction
Sale of Corporate Debtor as a Going Concern under the Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 27th January, 2022 at 11:00 AM to 02:00 PM
(With unlimited extension of 10 minutes each)

Sale Notice
Notice is hereby given for Sale of "M/s Divine Alloys and Power Co Limited - In Liquidation (Corporate Debtor)" as a Going Concern including all the assets forming part of Liquidation estate formed by the Liquidator, appointed by the Hon'ble NCLT Kolkata Bench under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

Asset	Reserve Price	EMD Amount
Sale of Corporate Debtor as a Going Concern along with all assets including Land & Building, Plant & Machinery and Securities & Financial Assets.	Rs 64.80 Crores	Rs 6.48 Crores

The sale shall be subject to the Terms and Conditions prescribed in the "E-Auction Process Information Document" available at <https://nclt.auctiontiger.net> and www.divinealloysandpower.in and to the following conditions:
1. It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator of M/s Divine Alloys and Power Co. Limited reserves the right to suspend/abandon/cancel/extend or modify process terms and/or reject or disqualify any prospective bidder/bid/offer at any stage of the e-auction process without assigning any reason and without any liability.
2. E-auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE" basis through approved service provider, M/s. e-Procurement Technologies Limited (Auction Tiger) <https://nclt.auctiontiger.net>.
3. The last date for submission of Eligibility documents and Refundable Deposit as mentioned in the Process Documents is 18th January, 2022. The Bid Documents details and EMD payment details should reach the office of the Liquidator physically or by E-mail at the address given below before 06:00 PM on 25th January, 2022.
4. Any modification in timelines and/or in the "e-auction process information document" including terms and conditions will be notified in the website of the Corporate Debtor i.e. www.divinealloysandpower.in.
5. For any query, contact Mr. Rajesh Kumar Agrawal, mob- 9830201612, mail id: crp.divine@gmail.com or Contact: Mr. Praveen Kumar Thevar 9722778828 - 079 6813 6854/55/51, Email ID: praveen.thevar@auctiontiger.net.

Rajesh Kumar Agrawal
Liquidator
Divine Alloys and Power Co Limited- In Liquidation
IBBI Regn No.: IBB/PA-001/IP-P01023/2017-2018/11722
1, Ganesh Chandra Avenue, 3rd Floor, Room No-301, Kolkata - 700013
crp.divine@gmail.com / rajesh521@yahoo.com
Date : 03.01.2022
Place: Kolkata

Divine Vidut Limited - In Liquidation

Regd. Off: Block D, 139, Regent Estate, 176/14/139, Rajpur Road, Kolkata - 700 092, West Bengal

E-Auction
Sale of Corporate Debtor as a Going Concern under the Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 27th January, 2022 at 11:00 AM to 02:00 PM
(With unlimited extension of 10 minutes each)

Sale Notice
The Notice is hereby given for Sale of M/s Divine Vidut Limited - In Liquidation (Corporate Debtor) as a Going Concern including all the assets forming part of Liquidation estate formed by the Liquidator, appointed by the Hon'ble NCLT Kolkata Bench under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

Asset	Reserve Price	EMD Amount
Sale of Corporate Debtor as a Going Concern along with all assets including Land & Building, Plant & Machinery and Securities & Financial Assets.	Rs 27.40 Crores	Rs 2.74 Crores

The sale shall be subject to the Terms and Conditions prescribed in the "E-Auction Process Document" available at <https://nclt.auctiontiger.net> and www.divinevidut.in and to the following conditions:
1. It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator of M/s Divine Vidut Limited reserves the right to suspend/abandon/cancel/extend or modify process terms and/or reject or disqualify any prospective bidder/bid/offer at any stage of the e-auction process without assigning any reason and without any liability.
2. E-auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE" basis through approved service provider, M/s. e-Procurement Technologies Limited (Auction Tiger).
3. The last date for submission of Eligibility documents and Refundable Deposit for the Participants as mentioned in the Process Documents is 18th January, 2022. The Bid Documents details and EMD payment details should reach the office of the Liquidator physically or by E-mail at the address given below before 06:00 PM on 25th January, 2022.
4. Any modification in timelines and/or in the "e-auction process document" including terms and conditions will be notified in the website of the Corporate Debtor i.e. www.divinevidut.in.
5. For any query, contact Mr. Rajesh Kumar Agrawal, mob- 9830201612, mail id: crp.divine@gmail.com or Contact: Mr. Praveen Kumar Thevar 9722778828 - 079 6813 6854/55/51, Email ID: praveen.thevar@auctiontiger.net.

Rajesh Kumar Agrawal
Liquidator
Divine Vidut Limited- In Liquidation
IBBI Regn No.: IBB/PA-001/IP-P01023/2017-2018/11722
1, Ganesh Chandra Avenue, 3rd Floor, Room No-301, Kolkata - 700013
crp.divine@gmail.com / rajesh521@yahoo.com
Date : 03.01.2022
Place: Kolkata

INOX WIND ENERGY LIMITED
Regd. Off.: ABS Towers, 3rd Floor, Old Padra Road, Vadodra 390 007, Gujarat
CIN: U40106GJ2020PLC1131001 | Tel.: +91 (265) 6198111 | Fax.: +91 (265) 2310 312
Email: investors.iwl@inoxwind.com | Website: www.iwl.co.in

NOTICE TO SHAREHOLDERS REGARDING 3rd EXTRA-ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the Third Extra-Ordinary General Meeting (EGM) of the Company will be held on **Tuesday, January 25, 2022 at 12:00 Noon (IST) through Video Conferencing (VC) Other Audio-Visual Means (OAVM) facility** in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") read with relevant Circulars issued by Ministry of Corporate Affairs and Securities and Exchange Board of India ("SEBI"). Members will be able to attend the EGM through VC/ OAVM facility only.

The Notice of 3rd EGM has been sent only through electronic mode to those Members whose email addresses are registered with the Company or Depositories. These documents are also available on the websites of the Company: www.iwl.co.in, Stock Exchanges i.e. BSE Limited; www.bseindia.com and National Stock Exchange of India Limited; www.nseindia.com and Central Depository Services (India) Limited (CDSL); www.evotingindia.com. The Company has arranged e-Voting facility ("remote e-Voting" and "e-Voting during the EGM") for all its Members holding shares in physical or demat mode, as on the Cut-off date i.e. Tuesday, January 18, 2022 through the e-Voting platform of CDSL in respect of the Resolutions to be passed at the EGM. Only Members holding shares of the Company as on the above mentioned Cut-off date shall be entitled to avail the e-Voting facility. Voting rights (for e-Voting facility) shall be reckoned on the paid-up value of the shares registered in the name of the Member(s) of the Company as on the Cut-off date. All eligible Members are requested to note following schedule of e-Voting facility:

Particulars	Date
Date of completion of dispatch of Notice	January 3, 2022
Date and time of commencement of remote e-Voting	January 21, 2022 at 09:00 A.M. (IST)
Date and time of end of remote e-Voting	January 24, 2022 at 05:00 P.M. (IST)
Date of e-Voting during EGM	January 25, 2022
Date of declaration of result	Within 2 working days of conclusion of EGM

All eligible Members and persons who become Members of the Company after the dispatch of the Notice may follow the instructions for e-Voting facility, manner of attending/ joining EGM through VC/ OAVM and registering/ updating email address and phone number of Members as mentioned in the Notice of EGM. The Members who cast their vote by remote e-Voting may attend the Meeting through VC/ OAVM but shall not be entitled to cast their vote again during the EGM. Vote once casted by the Member shall not be allowed to be changed subsequently. Please note that remote e-Voting shall be disabled by the CDSL beyond the date and time specified in the above schedule.

Members having any grievance connected with e-voting may contact Shri Rakesh Dalvi, Sr. Manager of CDSL, A Wing, 25th Floor, Marathon Futurex, Fatfali Mill Compounds, N. M. Joshi Marg, Lower Parel (East), Mumbai-400013; Email: helpdesk.evoting@cdslindia.com; Tel: 022-23058542/43.

By Order of the Board
For INOX WIND ENERGY LIMITED
Sd/-
Deepak Banga
Company Secretary

Place : Noida
Date : January 3, 2022

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

DATASOFT APPLICATION SOFTWARE (INDIA) LIMITED

Registered Office: 442, Blue Rose Industrial Estate, Western Express Highway, Borivali (East), Mumbai - 400 066, Maharashtra, India
Tel.: +91-22-28703821; Telefax: +91-22-28706999; E-mail: bhutatbuchi@yahoo.com; Website: www.dasil.in
Corporate Identification Number (CIN): L72200MH1992PLC067032

OPEN OFFER FOR ACQUISITION OF UP TO 2,94,280 (TWO LAKH NINETY FOUR THOUSAND TWO HUNDRED AND EIGHTY ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF INR 10 (INDIAN RUPEES TEN ONLY) ("EQUITY SHARES"), REPRESENTING 26% OF THE VOTING SHARE CAPITAL OF DATASOFT APPLICATION SOFTWARE (INDIA) LIMITED ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY ESWARA RAO NANDAM ("ACQUIRER 1") AND UMA NANDAM ("ACQUIRER 2") (HEREINAFTER COLLECTIVELY REFERRED AS "ACQUIRERS"), PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED [SEBI (SAST) REGULATIONS, 2011] ("OPEN OFFER" OR "OFFER").

This Post Offer Advertisement in connection with the Offer ("Post Offer Advertisement") is being issued by Ashika Capital Limited ("Manager to the Offer"), for and on behalf of the Acquirers, pursuant to and in compliance with Regulation 18(12) of the SEBI (SAST) Regulations, 2011.

This Post Offer Advertisement should be read in continuation of, and in conjunction with (a) the public announcement in connection with the Offer, made by the Manager to the Offer on behalf of the Acquirers on October 11, 2021 ("Public Announcement"); (b) the detailed public statement, in connection with the Offer, dated October 19, 2021 ("Detailed Public Statement"), that was published on behalf of the Acquirers on October 20, 2021 in all editions of Financial Express (English), all editions of Jansatta (Hindi) and in the Mumbai edition of Mumbai Lakshadeep (Marathi); and (c) the Letter of Offer dated November 29, 2021, in connection with the Offer, along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer") and (d) the Offer Opening Public Announcement and Corrigendum published on December 08, 2021 in all editions of Financial Express (English), all editions of Jansatta (Hindi), in the Mumbai edition of Mumbai Lakshadeep (Marathi).

This Post Offer Advertisement is being published in all such newspapers in which the Detailed Public Statement was published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meanings assigned to such terms in the Public Announcement, Detailed Public Statement, Letter of Offer and Offer Opening Public Announcement and Corrigendum.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Offer:

1. Name of the Target Company	: Datasoft Application Software (India) Limited
2. Name of the Acquirer and PAC	: Acquirers: Eswara Rao Nandam ("Acquirer 1"); and Uma Nandam ("Acquirer 2") Person Acting in Concert (PAC): No person is acting in concert with the Acquirers for the purpose of this Offer.
3. Name of Manager to the Offer	: Ashika Capital Limited
4. Name of Registrar to the Offer	: Link Intime India Private Limited
Open Offer details:	
5. (a) Date of Opening of the Offer	: December 09, 2021 (Thursday)
(b) Date of Closing of the Offer	: December 22, 2021 (Wednesday)
6. Date of Payment of Consideration	: December 30, 2021 (Thursday)
7. Details of the acquisition (based on Voting Rights):	

S. No.	Particulars	Proposed in the Letter of Offer	Actuals
(i)	Offer Price (per Equity Share)	INR 3.25/-	INR 3.25/-
(ii)	Aggregate Number of Shares Tendered	2,94,280*	45,572
(iii)	Aggregate Number of shares Accepted	2,94,280*	45,572
(iv)	Size of the Offer (Number of Shares multiplied by Offer Price per Share)	INR 9,56,410/-*	INR 1,48,109/-
		Number	(%)
(v)	Shareholding of the Acquirers before Agreement/Public Announcement	NIL	Not Applicable
(vi)	Shares acquired by way of Agreement	2,95,812	26.14
(vii)	Shares acquired by way of Open Offer	2,94,280*	26.00*
(viii)	Shares acquired after Detailed Public Statement	NIL	Not Applicable
(ix)	Post Offer Shareholding of Acquirers (v+vi+vii+viii)	5,90,092	52.14
		Pre Offer	Post Offer
(x)	Pre & Post Offer Shareholding of Public	7,95,381 (70.27%)	5,41,748 (47.86%)
		Pre Offer	Post Offer
		7,95,381 (70.27%)	7,90,456 (69.84%)

* Assuming full acceptance under the Open Offer.

* Post completion of Offer, the residual holding of erstwhile Promoters and Promoter Group was included in Public.

The Acquirers accept full responsibility, jointly and severally, for the information contained in this Post Offer Advertisement, other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company and/or the Sellers. The Acquirers accept full responsibility for the obligations under the Offer and shall be liable for ensuring compliance with the SEBI (SAST) Regulations, 2011.

A copy of this Post Offer Advertisement is expected to be available on the websites of SEBI (<http://www.sebi.gov.in>).

Issued for and on behalf of the Acquirers by the Manager to the Offer:

ASHIKA CAPITAL LIMITED
(CIN: U30009WB2000PLC091674)
1008, 10th Floor, Raheja Centre,
214, Nariman Point, Mumbai-400021.
Tel: +91-22-66111700; Fax: +91-22-66111710;
E-mail: mbd@ashikagroup.com
SEBI Registration Number: INM000010536;
Validity of Registration: Permanent
Contact Person: Mr. Narendra Kumar Gamini / Ms. Varshika Sarada

For and on behalf of the Acquirers:

Sd/-
ESWARA RAO NANDAM

Sd/-
UMA NANDAM

Place: Chennai
Date: January 03, 2022

IDBI mutual
IDBI Asset Management Limited
CIN: U65100MH2010PLC199319
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Corporate Office: 4th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in

CORRIGENDUM No. 01/2021-22
This is with reference to the notice cum addendum no. 29/2021-22 dated December 31, 2021 captioned as mentioned below:
1. Change in Chief Information Security Officer (CISO) of IDBI Asset Management Limited.
The age of Ms. Sarina Dias shall be read as 46 years instead of 51 years.
All other details of the notice-cum-addendum dated December 31, 2021 shall remain unchanged.

For IDBI Asset Management Limited
(Investment Manager for IDBI Mutual Fund)
Sd/-
Date : January 03, 2022
Company Secretary and Compliance Officer

Statutory Details: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

CAPLIN POINT LABORATORIES LIMITED
CIN - L24231TN1990PLC019053
Registered office : 3rd Floor, "Ashvich Towers", No.3, Developed Plots Industrial Estates, Perungudi, Chennai 600 096. Phone Nos.044-2496 8000, Fax No.044-28154952.
Website - www.caplinpoint.net, email ID - investor@caplinpoint.net

NOTICE TO SHAREHOLDERS
Transfer of Unclaimed Dividend amount and Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Account
Notice is hereby given to the shareholders of the Company pursuant to Section 124(6) of the Companies Act, 2013 (Act) read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time (the Rules).
The Rules, contain provisions for transfer of unpaid / unclaimed dividend(s) and also transfer of shares, in respect of which dividend remains unpaid / unclaimed for seven consecutive years or more in the name of Investor Education and Protection Fund (IEPF).
The Company has sent individual notices through registered post to the latest available addresses of the shareholders whose dividends and shares are liable to be transferred to IEPF.
Shareholders who have not claimed their dividends can contact Company's Registrar and Transfer Agent (RTA) M/s. Integrated Registry Management Services Private Ltd, "Kences Towers", 2nd Floor, No.1, Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017 on or before 7th February 2022 for further details and for making a valid claim for the unclaimed dividends. In case no valid claim has been made, the shares in respect of which the dividends are lying unpaid / unclaimed will also be transferred to the IEPF.
Further, in terms of Rule 6(3) of the Rules, the Company has uploaded the statement containing the full details of such shareholders and shares due for transfer to IEPF on its website at www.caplinpoint.net.
In case the concerned shareholders wish to claim the shares after transfer to IEPF, a separate application has to be made to the IEPF Authority in Form IEPF-5, as prescribed under the Rules and the same is available at IEPF website i.e., www.iepf.gov.in.

For Caplin Point Laboratories Limited
Dinesh R G
Company Secretary

Place : Chennai
Date : 3rd January 2022

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF APM FINVEST LIMITED

Registered Office: - SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019.

This Corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirer(s) M/s Hindon Mercantile Limited and Mr. Kapil Garg, pursuant to and in compliance with Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011 as amended.

This Corrigendum should be read in continuation of and in conjunction with Detailed Public Statement ("DPS"), unless otherwise specified. Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise defined.

The shareholders of APM Finvest Limited are requested to note that the developments/amendments with respect to and in connection with DPS are as under:

- The revised schedule of activity pertaining to the Open Offer has been changed and shall be read as under.

S. No	Activity	Days & Dates (Original Days & Dates)	Days & Dates (Revised Days & Dates)
1.	Date of Public Announcement	Saturday, November 27, 2021	Saturday, November 27, 2021
2.	Date of Publication of Detailed Public Statement	Friday, December 03, 2021	Friday, December 03, 2021
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 10, 2021	Friday, December 10, 2021
4.	Last Date for a Competitive Offer(s)	Friday, December 24, 2021	

मणिपुर की ‘इनर लाइन परमिट’ प्रणाली को सुप्रीम कोर्ट में चुनौती

जनसत्ता ब्यूरो

नई दिल्ली 3 जनवरी।

मणिपुर राज्य में ‘इनर लाइन परमिट’ की प्रणाली को चुनौती देने वाली याचिका पर सुप्रीम कोर्ट ने सोमवार को नोटिस जारी कर दिया। न्यायमूर्ति एस अब्दुल नजीर और न्यायमूर्ति कृष्ण मुरारी की पीठ ने एक याचिका पर सुनवाई करते हुए यह कदम उठाया। याचिका में मणिपुर इनर लाइन परमिट दिशानिर्देश 2019 को रद्द करने की मांग की गई है।

इसके साथ ही एक संगठन ‘आमरा बंगाली’ द्वारा दायर याचिका में यह घोषणा करने की मांग की गई है कि मणिपुर राज्य के लिए लागू बंगाल ईस्टर्न फ्रंटियर रेगुलेशन 1873 के प्रावधान बनाने वाले कानूनों का असम में नए स्थापित चाय बागानों पर अपना एकाधिकार बनाने के साथ-साथ पहाड़ी क्षेत्रों में भारतीयों से अपने व्यावसायिक हितों की रक्षा के लिए अधिनियमित किया गया था। याचिका के मुताबिक बंगाल ईस्टर्न फ्रंटियर रेगुलेशन 1873 का मणिपुर राज्य में विस्तार या 1950 के आदेश और 2019 का आदेश भारतीय संविधान अनुच्छेद 14,15,19 और 21 के तहत गारंटीकृत नागरिकों के

एक संगठन ‘आमरा बंगाली’ द्वारा दायर याचिका में यह घोषणा करने की मांग की गई है कि मणिपुर राज्य के लिए लागू बंगाल ईस्टर्न फ्रंटियर रेगुलेशन 1873 के प्रावधान बनाने वाले कानूनों का अनुकूलन (संशोधन) आदेश 2019 संविधान के अनुच्छेद 14,15,19 और 21 के विपरीत है।

प्रणाली को चुनौती देते हुए दायर किया गया है। याचिका में कहा गया है कि 2019 के आदेश के माध्यम से राष्ट्रपति द्वारा कानूनों के अनुकूलन (संशोधन) आदेश, 2019 के माध्यम से लागू किया गया है, जो 140 साल पुराने औपनिवेशिक कानून-बंगाल ईस्टर्न फ्रंटियर रेगुलेशन 1873 का विस्तार करता है। जो अंग्रेजों द्वारा असम में नए स्थापित चाय बागानों पर अपना एकाधिकार बनाने के साथ-साथ पहाड़ी क्षेत्रों में भारतीयों से अपने व्यावसायिक हितों की रक्षा के लिए अधिनियमित किया गया था। याचिका के मुताबिक बंगाल ईस्टर्न फ्रंटियर रेगुलेशन 1873 का मणिपुर राज्य में विस्तार या 1950 के आदेश और 2019 का आदेश भारतीय संविधान अनुच्छेद 14,15,19 और 21 के तहत गारंटीकृत नागरिकों के

मौलिक अधिकारों का उल्लंघन है। जब वे गैर-स्थानीय व्यक्तियों या जो मणिपुर के स्थायी निवासी हैं, के प्रवेश और निकास को प्रतिबंधित करने के लिए राज्य को बेलगाम और अयोग्य शक्ति प्रदान करते हैं। याचिकाकर्ता ने तर्क दिया है कि कठोर आइएलपी प्रणाली राज्य के भीतर पर्यटन को बाधित करने के अलावा इनर लाइन से परे के क्षेत्रों में सामाजिक एकीकरण, विकास और तकनीकी प्रगति की नीतियों का मूल रूप से विरोध करती है, जो इन क्षेत्रों के लिए राजस्व सृजन का एक प्रमुख स्रोत है।

याचिकाकर्ता के अनुसार ब्रिटिश शासन ने बीईएफआर 1873 को अपने हितों पर एकाधिकार बनाने और बीईएफआर की प्रस्तावना में निहित क्षेत्रों में आदिवासी आबादी के साथ व्यापार में शामिल होने से भारतीयों को प्रतिबंधित करने के लिए बनाया था। आदिवासी क्षेत्रों के हितों की रक्षा की आड़ में उक्त प्रतिबंध स्वतंत्रता के बाद भी जारी रहे। मणिपुर राज्य में आइएलपी प्रणाली का प्रभाव यह है कि कोई भी व्यक्ति जो उक्त राज्य का निवासी नहीं है, को राज्य में प्रवेश करने या व्यवसाय में संलग्न होने की अनुमति एक विशेष परमिट इनर लाइन परमिट के बिना नहीं है।

पूर्व विधायक बाशा की पुत्रवधू आइएस से संबंध के आरोप में गिरफ्तार

मंगलुरु, 3 जनवरी (भाषा)।

राष्ट्रीय अन्वेषण अभिकरण (एनआइए) ने सोमवार को उल्लाल के पूर्व विधायक दिवांगत बीएम इदिनाबा के बेटे बी. एम. बाशा के घर पर छापेमारी की और बाशा की पुत्रवधू दीप्ति मारला उर्फ मरियम को आइएसआइएस से संबंधों के आरोप में गिरफ्तार किया। पुलिस सूत्रों ने यह जानकारी दी।

एनआईए, दिल्ली के सहायक जांच अधिकारी डीएसपी कृष्ण कुमार ने मरियम को गिरफ्तार किया, जो बाशा के बेटे अनस अब्दुल रहिमान की पत्नी है। एनआइए के अधिकारियों ने इससे पहले अप्रैल 2021 में बाशा के घर पर छापा मारा था। दो दिन तक पुछताछ करने के बाद उन्होंने बाशा के एक अन्य बेटे अब्दुल रहमान को गिरफ्तार किया था। अधिकारियों को पिछले साल छापेमारी के दौरान उरियम के

आईएसआईएस से संबंध होने का संदेह था। हालांकि, एनआइए ने पिछले साल की छापेमारी के दौरान मरियम से दो दिनों तक पुछताछ की थी, लेकिन उन्होंने उसे गिरफ्तार नहीं किया था। हालांकि, एजेंसी तब से उसकी गतिविधियों पर नजर रख रही थी। कोझगु जिले की रहने वाली दीप्ति मारला को यहां डोनालकट्टे के एक कालेज में बीडीएस की पढ़ाई के दौरान अनस से प्यार हो गया।

सुप्रीम कोर्ट में अब दो हफ्ते तक होगी केवल आभासी सुनवाई

जनसत्ता ब्यूरो

नई दिल्ली 3 जनवरी।

सुप्रीम कोर्ट ने अब दो हफ्ते तक अदालती मामलों में वचुंअल यानी डिजिटल माध्यम से सुनवाई का फैसला किया है। यह निर्णय सोमवार तीन जनवरी से प्रभावी हो गया। दिल्ली में कोरोनावायरस और इसके ओमीक्रॉन बहुरूप के बढ़ते मामलों के बीच सुप्रीम कोर्ट ने यह निर्णय किया है।

इसके साथ ही कोलकाता हाईकोर्ट ने पहले ही डिजिटल माध्यम से सुनवाई करने का निर्णय कर लिया था। उसके बाद हालात की समीक्षा करने के बाद फिर अगला कदम उठाया जाएगा।

सुप्रीम कोर्ट ने एक सर्कुलर में कहा है

जम्मू-कश्मीर : अंतरराष्ट्रीय सीमा के पास से हथियारों, मादक पदार्थ की खेप जब्त

जम्मू, 3 जनवरी (भाषा)।

सीमा सुरक्षा बल (बीएसएफ) ने जम्मू-कश्मीर के सांबा जिले में अंतरराष्ट्रीय सीमा के पास से सोमवार को हथियारों और मादक पदार्थ हेरोइन की खेप जब्त की।

अधिकारियों ने बताया कि यह खेप चमलियाल सीमा चौकी के पास सरकंडा (बंगाली घास) में छिपे एक सफेद रंग के बोरे मे मिली। इसके साथ ही अधिकारियों ने बताया कि बोरे से पांच मैगजीन, तीन एके राइफल, सात गोलियों के साथ चार पिस्तौल, पांच पैकेट हेरोइन और कुछ गोला बारूद मिला है।

इसके साथ ही उन्होंने बताया कि गश्त के दौरान बल ने बोरे को देखा, जिस पर ‘कराची फर्टिलाइजर्स कम्पनी लिमिटेड’ लिखा था।

इसके साथ ही अधिकारियों ने बताया कि अभी तत्काल यह पता नहीं चल पाया है कि खेप को ड्रोन द्वारा गिराया गया या सीमा पार से हथियारों तथा मादक पदार्थों के तस्करीं द्वारा इसे यहां लाया गया था।

ट्रेन में यात्री को लात मारते पुलिसकर्मियों का वीडियो चर्चित

कन्नूर (केरल), 3 जनवरी (भाषा)।

प्रतिनियुक्ति पर तैनात केरल पुलिस के एक कर्मी का वीडियो वायरल हुआ है जिसमें उसे बिना टिकट ट्रेन में यात्रा कर रहे एक व्यक्ति को बार-बार लात से मारते हुए देखा जा सकता है। वीडियो वायरल होने के बाद राज्य पुलिस की काफी आलोचना हो रही है। एक यात्री द्वारा बनाए गए करीब 20 सेकेंड के इस वीडियो में ट्रेन के डिब्बे में दरवाजे के पास, नीचे बैठे एक व्यक्ति

सुप्रीम कोर्ट ने एक सर्कुलर में कहा है कि सभी बार के सदस्य, सभी संबंधित पक्षकारों को सुचित किया जाता है कि कोरोना के ओमिक्रान बहुरूप के बढ़ते मामलों को देखते हुए सक्षम प्राधिकार द्वारा मानक प्रक्रिया को फिर से अधिसूचित किया गया है। इसमें अदालती कक्षों में सुनवाई को दो हफ्ते के लिए निलंबित किया गया है।

कि सभी बार के सदस्य, सभी संबंधित पक्षकारों को सूचित किया जाता है कि कोरोना के ओमिक्रान बहुरूप के बढ़ते मामलों को देखते हुए सक्षम प्राधिकार द्वारा मानक प्रक्रिया को फिर से अधिसूचित किया गया है। इसमें अदालती कक्षों में सुनवाई को

आवारा कुत्तों द्वारा बच्ची को नोचने का मामला मानवाधिकार आयोग ने सात दिन में मांगा जवाब

भोपाल, 3 जनवरी (भाषा)।

मध्य प्रदेश मानवाधिकार आयोग ने भोपाल में दो दिन पहले बच्ची पर कुत्तों के एक झुंड द्वारा हमला किए जाने के मामले में भोपाल नगर निगम के आयुक्त एवं संबंधित स्वास्थ्य अधिकारियों से अगले सात दिन में जवाब देने को कहा है। आयोग ने एक विज्ञप्ति जारी कर कहा कि भोपाल शहर के बाग सेवनिया के अंजलि विहार फेस–2 में पांच आवारा कुत्तों द्वारा तीन साल की बच्ची को शनिवार शाम घेरकर उस पर हमला करने और उसे बुरी तरह नोंचने की घटना प्रकाश में आई है। इसमें कहा गया है कि बच्ची के पिता अंजलि विहार में एक निर्माणाधीन मकान में मजदूरी करते हैं। बच्ची खेल रही थी, तभी आवारा कुत्तों के एक झुंड ने बच्ची पर अचानक हमला कर उसे बुरी तरह नोच डाला। बच्ची के सिर, कान और हाथ में गहरे जख्म हैं और उसे शरीर में कई अन्य जगह चोटें भी लगी हैं। बच्ची को तत्काल उपचार के बाद घर भेज दिया गया। विज्ञप्ति के अनुसार, इस गंभीर मामले में भोपाल नगर निगम के आयुक्त एवं जिला प्रशासन भोपाल के स्वास्थ्य विभाग के अधिकारियों से अगले सात दिन के भीतर इस घटना पर जवाब देने को कहा है। इसके अलावा, आयोग ने भोपाल नगर निगम के आयुक्त को पशु जन्म

नियंत्रण (कुत्ता) नियम, 2001 के तहत यह जानकारी देने को भी कहा है कि 2021 में हर वार्ड में कितने आवारा कुत्तों की नसबंदी की गई एवं रेबीज से संक्रमित कितने आवारा कुत्तों को शहर की सड़कों से बाहर किया गया। आयोग ने भोपाल नगर निगम के आयुक्त से पशु जन्म नियंत्रण (कुत्ता) नियम, 2001 के तहत निगरानी समिति की मासिक बैठकों की प्रति भी मांगी है और हर वार्ड में हुई आवारा कुत्तों द्वारा काटे जाने की घटनाओं का विवरण और प्रत्येक घटना पर निगम द्वारा की गई कार्रवाई की जानकारी भी देने को कहा है। इसके अलावा, आयोग ने पीडित बच्ची के पिता को दी गई क्षतिपूर्ति राशि और बच्ची की मेडिकल रिपोर्ट की प्रति भी मांगी है। उल्लेखनीय है कि बाग सेवनिया इलाके में इस बच्ची को कुत्तों द्वारा नोचे जाने की घटना एक सीसीटीवी कैमरे की जद में हुई थी और इसकी फुटेज सोशल मीडिया पर वायरल हो गई थी। सोशल मीडिया में वायरल हुए इस वीडियो में दिख रहा है कि जब बच्ची सड़क पर अकेली जा रही थी, तभी पांच कुत्तों के झुंड ने उसका पीछा किया और जब बच्ची स्वयं को बचाने के लिए भागने लगी, तो इन कुत्तों ने उसे चारों तरफ से घेर लिया और नोचना शुरू कर दिया, जिससे वह सड़क पर गिर गई। यह देखकर एक आदमी इस बच्ची को बचाने आया और उसने कुत्तों पर पत्थर फेंककर उन्हें वहां से भगाया।

मीडिया को बताया कि विशेष शाखा के एसएसी से इस मामले पर एक रिपोर्ट मांगी गई है। अधिकारी ने बताया कि घटना में शामिल उक्त पुलिसकर्मी केरल रेलवे पुलिस में प्रतिनियुक्ति पर हैं। उन्होंने बताया कि रेलवे पुलिस भी घटना को लेकर जांच कर रही है। गौरतलब है कि दो दिन पहले ही केरल पुलिस की टीम ने नए साल के जश्न के लिए एक विदेशी नागरिक को, उसके द्वारा सड़करी शराब दुकान से खरीदी गई शराब की बोतलें खाली करने को मजबूर किया था।

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF APM FINVEST LIMITED Registered Office: - SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019.			
This Corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirer(s) M/s Hindon Mercantile Limited and Mr. Kapil Garg, pursuant to and in compliance with Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011 as amended. This Corrigendum should be read in continuation of and in conjunction with Detailed Public Statement ("DPS"), unless otherwise specified. Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise defined. The shareholders of APM Finvest Limited are requested to note that the developments/amendments with respect to and in connection with DPS are as under: 1. The revised schedule of activity pertaining to the Open Offer has been changed and shall be read as under.			
S. No	Activity	Days & Dates (Original Days & Dates)	Days & Dates (Revised Days & Dates)
1.	Date of Public Announcement	Saturday, November 27, 2021	Saturday, November 27, 2021
2.	Date of Publication of Detailed Public Statement	Friday, December 03, 2021	Friday, December 03, 2021
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 10, 2021	Friday, December 10, 2021
4.	Last Date for a Competitive Offer(s)	Friday, December 24, 2021	Friday, December 24, 2021
5.	Identified Date*	Tuesday, January 04, 2022	Friday, December 31, 2021
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, January 11, 2022	Friday, January 07, 2022
7.	Last Date for revising the Offer Price / number of shares.	Thursday, 13 January, 2022	Tuesday, January 11, 2022
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, January 14, 2022	Wednesday, January 12, 2022
9.	Date of Publication of Offer Opening Public Announcement	Monday, January 17, 2022	Thursday, January 13, 2022
10.	Date of Commencement of Tendering Period (Offer Opening date)	Tuesday, January 18, 2022	Friday, January 14, 2022
11.	Date of Expiry of Tendering Period (Offer Closing date)	Tuesday, February 01, 2022	Friday, January 28, 2022
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Tuesday, February 15, 2022	Friday, February 11, 2022
<i>*The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.</i> The above dates where ever it appeared in the Detailed Public Statement should be read accordingly. The Acquirer(s) accepts full responsibility for the information contained in this Corrigendum to the Detailed Public Statement and also the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 & subsequent amendments therefor. This Corrigendum to the Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.			
Issued by Manager to the Offer on behalf of the Acquirer D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash, New Delhi - 110065. Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491 E-mail : investors@dnafinserve.com Contact Person: Ms. Radhika Pushkarna Date : 03.01.2022 Place: New Delhi			

MANAPPURAM FINANCE LTD.
निलामी सूचना
विशेषकर निम्नीकृतोंऔं और सामान्य रूप में जनता को एल्ट्रद्वारा सुचित किया जाता है कि निम्नलिखित अकाउंट्स में स्वे ग्ए रोलने के आभूषणों की सार्वजनिक निलामी निम्नलिखित शाखाओं पर दिनांक 1९.0.1.2022 के सुबह 1०.00 बजे से किया जाएगा, हम ऐसे डिजिटल प्रदाकों से रोलने के आभूषणों की निलामी करने जा रहे हैं जिन्होंने रजिस्टर्ड पर द्वारा सुचित किए जाने के कवजडू अपने लोन की रकम नहीं चुकाई है, जिन आउटपुस की निलामी नहीं हो पायी, उनकी निलामी किली अन्य दिन बिना सूचना दिए की जाएगी. निलामी के स्थान व तिथि (अगर कोई हो) में परिवर्तनों की कोई सूचना निलामी केन्द्य या वेबसाइट पर लगाई जाएगी तथा हर बर में कोई अन्य सूचना नहीं दी जाएगी.
निवेदियों की सूची : दिल्ली, मोहनगय नगर दिल्ली, 1215७०7०00०13522, 3536, 3555, 3577, 1215७०7300091२0, ब्रक्तम सेक्टर 7, 1137607०00012413, 2482, 2816, 2836, 2878, 2892, 291०, 3२2२, 2963, 3022, 3052, 3053, 3054, 3055, 11376073000८772, 8773, 8855, 9007, 9018, 9135, 9207, 9271, 9325, 9350, 94०6, 9571, 113760730010066, ०274, ०378, ०400, ०420, ०434, ०४४०, ०४५१, ०४५२, ०४५३, ०४५४, ०४५५, ०४५६, ०४५७, ०४५८, ०४५९, ०४६०, ०४६१, ०४६२, ०४६३, ०४६४, ०४६५, ०४६६, ०४६७, ०४६८, ०४६९, ०४७०, ०४७१, ०४७२, ०४७३, ०४७४, ०४७५, ०४७६, ०४७७, ०४७८, ०४७९, ०४८०, ०४८१, ०४८२, ०४८३, ०४८४, ०४८५, ०४८६, ०४८७, ०४८८, ०४८९, ०४९०, ०४९१, ०४९२, ०४९३, ०४९४, ०४९५, ०४९६, ०४९७, ०४९८, ०४९९, ०५००, ०५०१, ०५०२, ०५०३, ०५०४, ०५०५, ०५०६, ०५०७, ०५०८, ०५०९, ०५१०, ०५११, ०५१२, ०५१३, ०५१४, ०५१५, ०५१६, ०५१७, ०५१८, ०५१९, ०५२०, ०५२१, ०५२२, ०५२३, ०५२४, ०५२५, ०५२६, ०५२७, ०५२८, ०५२९, ०५३०, ०५३१, ०५३२, ०५३३, ०५३४, ०५३५, ०५३६, ०५३७, ०५३८, ०५३९, ०५४०, ०५४१, ०५४२, ०५४३, ०५४४, ०५४५, ०५४६, ०५४७, ०५४८, ०५४९, ०५५०, ०५५१, ०५५२, ०५५३, ०५५४, ०५५५, ०५५६, ०५५७, ०५५८, ०५५९, ०५६०, ०५६१, ०५६२, ०५६३, ०५६४, ०५६५, ०५६६, ०५६७, ०५६८, ०५६९, ०५७०, ०५७१, ०५७२, ०५७३, ०५७४, ०५७५, ०५७६, ०५७७, ०५७८, ०५७९, ०५८०, ०५८१, ०५८२, ०५८३, ०५८४, ०५८५, ०५८६, ०५८७, ०५८८, ०५८९, ०५९०, ०५९१, ०५९२, ०५९३, ०५९४, ०५९५, ०५९६, ०५९७, ०५९८, ०५९९, ०६००, ०६०१, ०६०२, ०६०३, ०६०४, ०६०५, ०६०६, ०६०७, ०६०८, ०६०९, ०६१०, ०६११, ०६१२, ०६१३, ०६१४, ०६१५, ०६१६, ०६१७, ०६१८, ०६१९, ०६२०, ०६२१, ०६२२, ०६२३, ०६२४, ०६२५, ०६२६, ०६२७, ०६२८, ०६२९, ०६३०, ०६३१, ०६३२, ०६३३, ०६३४, ०६३५, ०६३६, ०६३७, ०६३८, ०६३९, ०६४०, ०६४१, ०६४२, ०६४३, ०६४४, ०६४५, ०६४६, ०६४७, ०६४८, ०६४९, ०६५०, ०६५१, ०६५२, ०६५३, ०६५४, ०६५५, ०६५६, ०६५७, ०६५८, ०६५९, ०६६०, ०६६१, ०६६२, ०६६३, ०६६४, ०६६५, ०६६६, ०६६७, ०६६८, ०६६९, ०६७०, ०६७१, ०६७२, ०६७३, ०६७४, ०६७५, ०६७६, ०६७७, ०६७८, ०६७९, ०६८०, ०६८१, ०६८२, ०६८३, ०६८४, ०६८५, ०६८६, ०६८७, ०६८८, ०६८९, ०६९०, ०६९१, ०६९२, ०६९३, ०६९४, ०६९५, ०६९६, ०६९७, ०६९८, ०६९९, ०७००, ०७०१, ०७०२, ०७०३, ०७०४, ०७०५, ०७०६, ०७०७, ०७०८, ०७०९, ०७१०, ०७११, ०७१२, ०७१३, ०७१४, ०७१५, ०७१६, ०७१७, ०७१८, ०७१९, ०७२०, ०७२१, ०७२२, ०७२३, ०७२४, ०७२५, ०७२६, ०७२७, ०७२८, ०७२९, ०७३०, ०७३१, ०७३२, ०७३३, ०७३४, ०७३५, ०७३६, ०७३७, ०७३८, ०७३९, ०७४०, ०७४१, ०७४२, ०७४३, ०७४४, ०७४५, ०७४६, ०७४७, ०७४८, ०७४९, ०७५०, ०७५१, ०७५२, ०७५३, ०७५४, ०७५५, ०७५६, ०७५७, ०७५८, ०७५९, ०७६०, ०७६१, ०७६२, ०७६३, ०७६४, ०७६५, ०७६६, ०७६७, ०७६८, ०७६९, ०७७०, ०७७१, ०७७२, ०७७३, ०७७४, ०७७५, ०७७६, ०७७७, ०७७८, ०७७९, ०७८०, ०७८१, ०७८२, ०७८३, ०७८४, ०७८५, ०७८६, ०७८७, ०७८८, ०७८९, ०७९०, ०७९१, ०७९२, ०७९३, ०७९४, ०७९५, ०७९६, ०७९७, ०७९८, ०७९९, ०८००, ०८०१, ०८०२, ०८०३, ०८०४, ०८०५, ०८०६, ०८०७, ०८०८, ०८०९, ०८१०, ०८११, ०८१२, ०८१३, ०८१४, ०८१५, ०८१६, ०८१७, ०८१८, ०८१९, ०८२०, ०८२१, ०८२२, ०८२३, ०८२४, ०८२५, ०८२६, ०८२७, ०८२८, ०८२९, ०८३०, ०८३१, ०८३२, ०८३३, ०८३४, ०८३५, ०८३६, ०८३७, ०८३८, ०८३९, ०८४०, ०८४१, ०८४२, ०८४३, ०८४४, ०८४५, ०८४६, ०८४७, ०८४८, ०८४९, ०८५०, ०८५१, ०८५२, ०८५३, ०८५४, ०८५५, ०८५६, ०८५७, ०८५८, ०८५९, ०८६०, ०८६१, ०८६२, ०८६३, ०८६४, ०८६५, ०८६६, ०८६७, ०८६८, ०८६९, ०८७०, ०८७१, ०८७२, ०८७३, ०८७४, ०८७५, ०८७६, ०८७७, ०८७८, ०८७९, ०८८०, ०८८१, ०८८२, ०८८३, ०८८४, ०८८५, ०८८६, ०८८७, ०८८८, ०८८९, ०८९०, ०८९१, ०८९२, ०८९३, ०८९४, ०८९५, ०८९६, ०८९७, ०८९८, ०८९९, ०९००, ०९०१, ०९०२, ०९०३, ०९०४, ०९०५, ०९०६, ०९०७, ०९०८, ०९०९, ०९१०, ०९११, ०९१२, ०९१३, ०९१४, ०९१५, ०९१६, ०९१७, ०९१८, ०९१९, ०९२०, ०९२१, ०९२२, ०९२३, ०९२४, ०९२५, ०९२६, ०९२७, ०९२८, ०९२९, ०९३०, ०९३१, ०९३२, ०९३३, ०९३४, ०९३५, ०९३६, ०९३७, ०९३८, ०९३९, ०९४०, ०९४१, ०९४२, ०९४३, ०९४४, ०९४५, ०९४६, ०९४७, ०९४८, ०९४९,

पात्र मुलांच्या लसीकरणासाठी नोंदणी करून घ्या : डॉ. मनसुख मांडवीया

नवी दिल्ली दि. ३ : भारतात १९ ते १८ वयोगटातील मुलांच्या कोरोना लसीकरण नोंदणी कार्यक्रमासंदर्भात केंद्रीय आरोग्य मंत्री डॉ मनसुख मांडवीया यांनी महत्वाची घोषणा केली. ट्वीटर द्वारे मनसुख मांडवीया म्हणाले, मुले सुरक्षित, तर देशाचे भविष्य सुरक्षित ! नूतन वर्षांनिमित्त १९ ते १८ वयोगटातील मुलांच्या कोरोना लसीकरणासाठी उजथखळ कोवीन संकेतस्थळावर नोंदणी सुरु करण्यात आली आहे. पालकांना माझा आग्रह आहे की, पात्र मुलांच्या कोरोना लसीकरणासाठी त्यांची नोंदणी करून घ्या.

ओबीसींचा पवित्रा, घरांवर ‘आरक्षण नाही तर मतदान नाही’च्या फलकांद्वारे निषेध

सोलापूर दि. ३ : ओबीसींना राजकीय आरक्षणाच्या मागणीसाठी राज्यभरातील प्रत्येक ओबीसी समाजबांधव आपापल्या घरावर ‘आरक्षण नाही तर मतदान नाही’ अशा आशयाचे फलक लावून निषेध करणार आहेत. अशी माहिती प्रदेशाध्यक्ष अॅड. राजन दीक्षित यांनी दिली. ओबीसींचे राजकीय आरक्षण धोखाटत आणण्यात केंद्र आणि राज्य सरकार दोघेही जबाबदार आहेत. सर्वांनी मिळून ओबीसींची फसवणूक केली आहे. ओबीसी आरक्षण, जनगणना नाही केली तर यापुढे कुठलीही निवडणूक असो मतदान करू नये. त्यासाठी आरक्षण नाही तर मतदान नाही, अशी हाक देत संघटनेच्या वतीने सर्व ओबीसी बांधवांना आपोल्या घरावर आरक्षण मागणीचे फलक लावण्याचे आवाहन केले आहे. हा निषेध राज्यभरात करण्यात येणार आहे. अशी माहिती दीक्षित यांनी दिली.

वर्षभरात किसान रेल्वेची ३४ कोटी रुपयांची कमाई

सोलापूर दि. ३ : वर्षभरात सोलापूर विभाग चालवत असलेल्या किसान रेल्वेने ३३.९१ कोटींची कमाई केली आहे. त्यामुळे सोलापूर विभागाला मोठ्या प्रम णावर वाहतूक करणारा उत्कृष्ट विभाग असा पुरस्कारही प्राप्त झाला आहे. ग्रामीण भागातील अनेक शेतकरी फेरू, केळी आणि महत्त्वाचे पीक म्हणून ओळखल्या जाणाऱ्या डाळिंबाचे उत्पन्न घेतात. याला किसान रेल्वेने तीन-चार राज्यात बाजारपेठ मिळवून दिली. अन् नव्या व्यवसायाची एक वेगळी अशी सुरुवात करून दिली.

रोज वाचा दै. ‘मुंबई लक्षदीप’

PUBLIC NOTICE
Notice is hereby given that Mrs. Nisha Dhaval Bhayani intends to release her share being 50% in the shop No.6, Gr.floor, Rughani Palace Bldg No.3 CHS Ltd., situated at corner of Shantilal Mody Road and Sarojini Naidu Road, Kandivali (West), Mumbai 400067 and shares 26 to 30. The only legal heirs of our father Bipin Dahyalal Mehta are 1) Bhavesh Bipin Mehta and 2) Mrs. Nisha Dhaval Bhayani. Any person or persons having right title or interest by way of inheritance or claim otherwise against the said shop or shares should send their claim in writing to the undersigned alongwith the documentary evidence in support of the claim hereof within 15 days of Publication.
Preeti Thobhani, Advocate, High Court
1005, Pushp Vinod 4, S.V. Road, Borivali (W), Mumbai 400 092
Place: Mumbai **Date:** 04.01.2022

PUBLIC NOTICE
Notice is hereby given that my client Mr. Rosario Francis Xavier Travasso legal heirs of the Flat No. 602, Vijay Laxmi Co-operative Housing Society Ltd., Rehab No. 1, Pocket No. 08, Sanjay Nagar, MIDC, Andheri (E), Mumbai -93. My client state that his brother Late Mr. Anthony Peter Travasso (owner) of said flat died on 09/08/2009 & Late Mr. Franklin Travassos (Father) died on 09/01/1978 & Late Mrs. Sebastiana Braganca (Mother) died on 13/06/2011. So my client state that he is the only legal heirs of the said flat. My client has requested to the society to transfer the Share Certificate in the name of Mr. Rosario Francis Xavier Travasso. If any legal heirs having any claim to or any interest in the said flat by any manners whatsoever should notify the same in writing with legal supporting documents to the undersigned at the Advocate office mention below within 14 days from the date of publication. Otherwise any claim by any one shall not be considered and shall be deemed to waived or abandoned and no claim shall be entertained. Sd/-
Date: 04/01/2022 **Anand B Miahra (Advocate)**
Place: Mumbai 1st Mangal Bhavan, Cross Nagardas Rd, Andheri - E, Mumbai- 69.

NOTICE
Notice is hereby given that the below mentioned securities of MULTI BASE INDIA LIMITED having its registered office at Daman Airport, 74/5-6, Industrial Estate, Kadiya Village, Nani 369210,, Daman has/have been lost/mislaid and the holder(s) of the said securities have applied to the Company to issue duplicate certificate(s)Any person who has a claim in respect of the said securities should lodge such claim with the Company or its Regd. and Transfer Agents LINK INTIME INDIA PVT. LTD., 247 Park, C-101, L.B.S. Marg, Vikhroli (West), Mumbai- 400083. within 15 days from this date. else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name of Share Holder/s	Folio No.	Certificate no.	Distinctive Number/s	Np. of Shares
Rashesh Pravin Bhai Shah	R003463	8218	4054001 TO 4054100	100

Place : Godhra
Date : 04-01-2022

Name Of the Holder
Rashesh Shah Sd/

PUBLIC NOTICE
Shri. Pratap Jethmal Ved and Smt. Manjula Pratap Ved, the joint members of Kamala Vihar ABCD Co-op. Housing Society Ltd. Survey No. 140-141, CTS No. 9497-98, Opp. Kamala Vihar Sports Club, Mahavir Nagar Kandivali (W), Mumbai-67 holding shares 406 to 410 and Flat No.D-515 expiredon 25.09.2017 and 04.08.2016 without making any nomination. Their elder daughter Smt. Divya Girish Bhuwalia has released, relinquished and renounced her share in the said flat on 29/12/2021 by Deed of Release and their son and other co-owner/joint owner Shri Ketan Pratap Ved made an application to the society for the transmission of the 66.66% share of the rights, title and interest of the said deceased joint members inthe said property to his name. Claims and objections, if any are invited by the said society against the proposed transmission. The same should be lodged withthe Hon. Secretary of the said Society within 14days, with supporting documents, if, any, failing which needful be done.
Place: Mumbai
Date: 01/01/2022 **SD/- HON.SECRETARY**
Kamla Vihar ABCD CHS Ltd., Opp. Kamala Vihar Sports Club, Mahavir Nagar, Kandivali [W], Mumbai-400067.

जिलेट इंडिया लिमिटेड
CIN:L28931MH1984PLC267130
नोंव. कार्या.: पी अॅन्ड जी प्लाझा, कार्डीनल ग्रेसीअस रोड, चकावा, अंधेरी (पू.), मुंबई-४०००९९. वूर.:(९१-२२)२८२६ ६०००; फॅक्स:(९१-२२)२८२६ ७३३७, **E-mail ID:** investorgil.im@pg.com; **website:** in.pg.com
याद्वारे सूचना देण्यात येते की, कंपनीने पारित केलेली खालील भाग प्रमाणपत्रे इक्विटी/अपस्थापित झाली असे कळविण्यात आले आहे आणि त्यामुळे नोंदणीकृत धारकांनी प्रतिलिपी भाग प्रमाणपत्रे पारित करण्याकरिता कंपनीकडे अर्ज केला आहे.

फोलिओ क्र.	भागधारकाचे नाव	भाग प्रमाणपत्र क्र.	विशिष्ट क्रमांक	शेअर्सची संख्या
२३२८८	अमृतभाई एन. फतेल	३२२३९	६११३४७४	६११३५०३
३९६५४	राजेश गोतमलाल शाह/ अंकित राजेश शाह	८२५४५	१०९१९८०३	१०९१९९०२
				१००

खालील भाग प्रमाणपत्रांवाचून खरेदी किंवा कोणत्याही प्रकारचे व्यवहार करण्याविरुद्ध इशारा देण्यात येत आहे. सदर भाग प्रमाणपत्रांनी संबंधित कंपनीसोबत कोणताही दवा/दवे असणाऱ्या कोणताही व्यक्ती/व्यक्तींनी तो दवा कंपनीच्या वर दिलेल्या पत्त्यावरील नोंदणीकृत कार्यालयकडे सदर सूचना प्रसिद्ध झाल्यापासून १५ दिवसांच्या आत नोंदवावा. या कालावधीनंतर कोणताही दवा विचारत घेतला जाणार नाही आणि कंपनी प्रतिलिपी भाग प्रमाणपत्रे पारित करण्याची प्रक्रिया सुरू करेल.

जिलेट इंडिया लिमिटेडकरीता सही / -
फ्लेविओ मचाडो
कंपनी सचिव

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED. FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
DATASOFT APPLICATION SOFTWARE (INDIA) LIMITED
Registered Office: 442, Blue Rose Industrial Estate, Western Express Highway, Borivali (East), Mumbai - 400 066, Maharashtra, India
Tel.: +91-22-28703821; Telefax: +91-22-28706999; E-mail: bhutabuech@yahoo.co.in; Website: www.dasil.in
Corporate Identification Number (CIN): L72200MH1992PLC067032

OPEN OFFER FOR ACQUISITION OF UP TO 2.94,280 (TWO LAKH NINETY FOUR THOUSAND TWO HUNDRED AND EIGHTY ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF INR 10 (INDIAN RUPEES TEN ONLY) ("EQUITY SHARES"), REPRESENTING 26% OF THE VOTING SHARE CAPITAL OF DATASOFT APPLICATION SOFTWARE (INDIA) LIMITED ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY ESWARA RAO NANDAM ("ACQUIRER 1") AND UMA NANDAM ("ACQUIRER 2") (HEREINAFTER COLLECTIVELY REFERRED AS "ACQUIRERS"), PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (SEBI (SAST) REGULATIONS, 2011) ("OPEN OFFER" OR "OFFER").

This Post Offer Advertisement in connection with the Offer ("Post Offer Advertisement") is being issued by Ashika Capital Limited ("Manager to the Offer"), for and on behalf of the Acquirers, pursuant to and in compliance with Regulation 18(12) of the SEBI (SAST) Regulations, 2011.

This Post Offer Advertisement should be read in continuation of, and in conjunction with (a) the public announcement in connection with the Open Offer, made by the Manager to the Offer on behalf of the Acquirers on October 11, 2021 ("Public Announcement") (b) the detailed public statement, in connection with the Open Offer, dated October 19, 2021 ("Detailed Public Statement"), that was published on behalf of the Acquirers on October 20, 2021 in all editions of Financial Express (English), all editions of Jansatta (Hindi) and in the Mumbai edition of Mumbai Lakshadeep (Marathi); and (c) the Letter of Offer dated November 29, 2021, in connection with the Open Offer, along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer") and (d) the Offer Opening Public Announcement and Corrigendum, in connection with the Offer, dated December 07, 2021 ("Offer Opening Public Announcement and Corrigendum") published on December 08, 2021 in all editions of Financial Express (English), all editions of Jansatta (Hindi), in the Mumbai edition of Mumbai Lakshadeep (Marathi).

This Post Offer Advertisement is being published in all such newspapers in which the Detailed Public Statement was published.

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meanings assigned to such terms in the Public Announcement, Detailed Public Statement, Letter of Offer and Offer Opening Public Announcement and Corrigendum.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

1. Name of the Target Company	:	Datasoft Application Software (India) Limited
2. Name of the Acquirer and PAC	:	Acquirers: Eswara Rao Nandam ("Acquirer 1"); and Uma Nandam ("Acquirer 2") Person Acting in Concert (PAC): No person is acting in concert with the Acquirers for the purpose of this Open Offer.
3. Name of Manager to the Offer	:	Ashika Capital Limited
4. Name of Registrar to the Offer	:	Link Intime India Private Limited
Open Offer details:		
5. (a) Date of Opening of the Offer (b) Date of Closing of the Offer	:	December 09, 2021 (Thursday) December 22, 2021 (Wednesday)
6. Date of Payment of Consideration	:	December 30, 2021 (Thursday)
7. Details of the acquisition (based on Voting Rights):		

S. No.	Particulars	Proposed in the Letter of Offer	Actuals
(i)	Offer Price (per Equity Share)	INR 3.25/-	INR 3.25/-
(ii)	Aggregate Number of Shares Tendered	2,94,280*	45,572
(iii)	Aggregate Number of shares Accepted	2,94,280*	45,572
(iv)	Size of the Offer (Number of Shares multiplied by Offer Price per Share)	INR 9,56,410/-*	INR 1,48,109/-
		Number (%)	Number (%)
(v)	Shareholding of the Acquirers before Agreement/Public Announcement	NIL Not Applicable	NIL Not Applicable
(vi)	Shares acquired by way of Agreement	2,95,812 26.14	2,95,812 26.14
(vii)	Shares acquired by way of Open Offer	2,94,280 * 26.00 *	45,572 4.02
(viii)	Shares acquired after Detailed Public Statement	Nil Not Applicable	Nil Not Applicable
(ix)	Post Offer Shareholding of Acquirers (v + vi + vii + viii)	5,90,092 52.14	3,41,384 30.16
		Pre Offer Post Offer	Pre Offer Post Offer
(x)	Pre & Post Offer Shareholding of Public	7,95,381 (70.27%) 5,41,748* (47.86%)	7,95,381 (70.27%) 7,90,456 (69.84%)

* Assuming full acceptance under the Open Offer.
* Post completion of Offer, the residual holding of erstwhile Promoters and Promoter Group was included in Public.
The Acquirers accept full responsibility, jointly and severally, for the information contained in this Post Offer Advertisement, other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company and/or the Sellers). The Acquirers accept full responsibility for the obligations under the Offer and shall be liable for ensuring compliance with the SEBI (SAST) Regulations, 2011.
A copy of this Post Offer Advertisement is expected to be available on the websites of SEBI (<http://www.sebi.gov.in>).
Issued for and on behalf of the Acquirers by the Manager to the Offer:
ASHIKA CAPITAL LIMITED
(CIN: U30009WB2000PLC091674)
1008, 10th Floor, Rahjea Centre, 214, Narlman Point, Mumbai-400021.
Tel: +91-22-66111700; Fax: +91-22-66111710; E-mail: mbd@ashikagroup.com
SEBI Registration Number:- INM000010536; Validity of Registration: Permanent
Contact Person: Mr. Narendran Kumar Gamini / Ms. Varshika Sarda

For and on behalf of the Acquirers:
Sd/- ESWARA RAO NANDAM
Sd/- UMA NANDAM
Place: Chennai
Date: January 03, 2022

ASHIKA
GROWING & SHARING WITH YOU

homefirst
We'll take you home
होम फर्स्ट फायनान्स कंपनी इंडिया प्रायव्हेट लिमिटेड
सीआयएन: यु६५९१०एमएच२०१०पीटीसी२४०७०३, वेबसाइट: homefirstindia.com दूर.क्र.:१८००३०००८४२५ ई-मेल: loanfirst@homefirstindia.com

खासगी व्यवहाराने विक्री सूचना
सिक्युरिटीयजेशन अॅन्ड रिकन्स्ट्रक्शन ऑफ फिनान्शियल अॅसेट्स अॅन्ड एनफोर्समेंट ऑफ सिक्युरिटी इंस्ट्रेट्स अॅन्ड २००२ (नियम ८(६) अन्वये सूचना) अंतर्गत प्रतिष्ठित मालमत्तेची विक्री. खालील न्यायिकरिता हे होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड (होम फर्स्ट) चे प्राधिकृत अधिकारी असून अनुसूचित मालमत्ताचा ताबा घेतला आहे. कायद्याच्या कलम १३(४) नुसार आमच्याकडे तुम्ही देय असलेले बका्याची रकमसंदर्भात. ज्यामध्ये आम्ही सुचित केले आहे की, आम्ही आरक्षित मुख्य निश्चितीद्वारे घुसपतारा लिलाय सूचना प्रकाशित केली होती. लिलाय खाली नमुद तारखेला ठेवण्यात आला होता. कोणत्याही बोलिल्याने बसली बोली न दिल्याने लिलाय झाला नाही. सर्वसामान्य जनेस येथे सुचित करण्यात येत आहे की, खाली अनुसूचित नमुद मालमत्ता जसे आहे जेथे आहे व जसे आहे जे आहे या तत्वावर कंपनीची रकम मुक्तीकरिता कंपनीला मान्य नियमानुसार खासगी व्यवहाराने विक्रीकरिता उपलब्ध आहे. म्हणून कायद्याच्या तरतुदी आणि त्यातील नियमाअंतर्गत आम्ही तुम्हाला सूचना देत आहोत की, सदर सूचना तारखेपासून १५ दिवसांत कंपनीकडे रकम जमा करावी आणि खालील अनुसूचित मालमत्तेचा ताबा परत घ्यावा अन्यथा मालमत्तेची विक्री केली जाईल. सदर सूचना संबंधित कायदा व अंमलातील इतर विधी अन्वये कंपनीला उपलब्ध इतर अधिकाऱ्याच्या पुढोहासिल्याय आहे. इच्छुक पक्षधारांनी तपशील/स्यदीकरणाकरिता आणि त्यांचे प्रस्ताव सादर करण्यासाठी प्राधिकृत अधिकाऱ्याकडे संपर्क करावा. विक्री ही सरफायसी कायद्याच्या तरतुदीअंतर्गत असेल.

अनु. क्र.	खातेदार/ जामिनदाराचे नाव	मालमत्तेचे तपशील/मालमत्तेचे मालक	एकूण धकदावी रक्कम मागणी सूचना तारीख(रु.)	विक्री सूचना दिनांक	वृत्तपत्र	ई- लिलावाची तारीख	आरक्षित मुल्य (रु.)	प्राधिकृत अधिकारीचे क्रमांक
१.	धनेश मेवालाल हरीजन, जोखनेदीची मेवालाल हरीजन	फ्लॅट क्र.२०१, ब्लॉक क्र.३१, नवजीवन टाईप ए-२, पोहारा नवजीवन, गेट क्र.१७२/५, ता.सा रोडकड, आठगाव (प.), ता. राहापूर, वि. ठाणे-४२१६०४.	1,028,776	01 Dec 21	अॅन्किट टाईम्स व मुंबई लक्षदीप	01 Jan 22	933,000	9404677704

सरफायसी कायदा २००२ अन्वये १५ दिवसांची वैधानिक विक्री सूचना
कर्जदार/हमीदार यांना लिलावाच्या तारखेपूर्वी अर्जणीक खर्च आणि तारखेपर्यंत व्याजासह मागणी सूचनेत नमुद केलेली रक्कम सदर सूचना तारखेपासून १५ दिवसांत चुकती करण्यासाठी याद्वारे अधिपचित करण्यात येत आहे. क्मनुसार उरल्यास मिळकतीचा लिलाव करण्यात येईल आणि उर्वरितबकबाकी काही असल्यास व्याज आणि खर्चासह कायदात येईल.
दिनांक: ०४/०१/२०२२
ठिकाण: रितववाडा
सही/- प्राधिकृत अधिकारी,
होम फर्स्ट फायनान्स कंपनी इंडिया प्रायव्हेट लिमिटेड

SHRIRAM HOUSING FINANCE
श्रीराम हाऊसिंग फायनान्स लिमिटेड
मुख्य कार्यालय: लेव्हल-३, बोयार्डॉई टॉवर, इस्ट विंग, सी-२ ब्लॉक, बांद्रे कुर्ला कॉम्प्लेक्स, बांद्रे (पूर्व), मुंबई-४०००५१. वूर.:२०२२-४२४१०४००. ०२२-४०६०३१००. वेबसाईट: <http://www.shriramhousing.in>. नोंदणीकृत कार्यालय: कार्यालय क्र.१२३, अॅम्पना नायकन स्ट्रीट, चेन्नई-६००००१. शाखा कार्यालय: कार्यालय क्र.३०१, ३य मजला, मनी वटॅक्स कॉन्डोमिनीयम, निर्मिती फर्निचर समोर, लॉ कॉलेज रोड, पुणे-४११००४.

परिशिष्ट-४-ए (नियम ८(६) ची तरतूद पहा) स्थावर मालमत्तेच्या विक्रीकरिता विक्री सूचना

सिक्युरिटीयजेशन अॅन्ड रिकन्स्ट्रक्शन ऑफ फिनान्शियल अॅसेट्स अॅन्ड एनफोर्समेंट ऑफ सिक्युरिटी इंस्ट्रेट्स अॅन्ड २००२ सहायचिता सिक्युरिटी इंस्ट्रेट्स (एन्फोर्समेंट) कल्य, २००२ च्या नियम ८(६) च्या तरतुदीअन्वये स्थावर मालमत्तेचे विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनेस व विशेषतः कर्जदार आणि जामिनदारांना येथे सूचना देण्यात येत आहे की, श्रीराम हाऊसिंग फायनान्स लिमिटेडकडे तारण/अधिभारीत असलेल्या खाली नमुद केलेल्या स्थावर मालमत्तेचा वास्तविक ताबा श्रीराम हाऊसिंग फायनान्स लिमिटेडच्या (एसएचएफएल) प्राधिकृत अधिकाऱ्यांनी घेतलेला आहे आणि खाली नमुद केलेले कर्जदार व जामिनदारांकडून श्रीराम हाऊसिंग फायनान्स लिमिटेड यांना देय असलेली खाली तक्त्यात नमुद रकम वसुलीकरिता खाली दिलेल्या तपशिलानुसार ई-लिलाव आधारवार जसे आहे जेथे आहे, जसे आहे जे आहे आणि जसे जेथे आहे या तत्वावर दिनांक ०९.०२.२०२२ रोजी स.११.३० ते दु.१२.०० दरम्यान ई-लिलावाने विक्री केली जाईल. कर्जदार, जामिनदार, तारणकर्ता, देय रकम, स्थावर मालमत्तेचे लघु वर्णन व ज्ञात अधिभार, ताबा प्रकार, आरक्षित मुल्य व इसारा रकम आणि वाढिव मुल्याचे तपशील खालीलप्रमाणे:

कर्जदार/सह-कर्जदार/ जामिनदार/तारणकर्ताचे नाव	१३(२) मागणी सूचना तारीख व रकम	मालमत्तेचे वर्णन	आरक्षित मुल्य (रु.) व बोली याद्विणे	इसारा रकम ठेव (इंटेड) तपशील	लिलावाची तारीख व वेळ	संपर्क व्यक्ती व निरीक्षण तारीख
१. श्री. चंद्रशेखर सुभाष गोखले २. श्रीमती तन्वी चंद्रशेखर गोखले, दोघांचा पत्ता: सर्व ४.६२, प्लॉट क्र.३८३, प्राधिकारण पोस्ट ऑफिस जवळ, पुणे-४११०३५. दुसरा पत्ता: फ्लॅट क्र.३०२, ३य मजला, विंग-ए, पोलाईट हेरिटेज, सुर्या हॉस्पिटलच्या मागे, इंडियन ऑईल पेट्रोल पम्पच्या लेनच्या समोर, मेदानकरवाडी, चाकण, पुणे-४११०३५. तसेच पुढील व्याज व इतर अधिभार.	मागणी सूचना दिनांक: १४.०२.२०१९ दि.१३.०२.२०१९ रोजी कर्ज खाले क्र. ४५८/१ (जुना गट क्र.१८६४) मजल्यावरील सामायिक कार्यालय, ए विंग, पोलाईट हेरिटेज म्हणून ज्ञात इमारत, जमीन गट क्र.४६८/१ (जुना गट क्र.१८६४) एकूण क्षेत्रफळ ००एच. ३०आर., गाव मेदानकरवाडी, ता. खेड, जिल्हा पुणे येथील स्थावर मालमत्तेचे सर्व भाग व खंड आणि चतुसिमा खालीलप्रमाणे: पुर्वस: फ्लॅट क्र.३०५; पश्चिमेस: मोकळी जागा; उत्तरेस: फ्लॅट क्र.३०१; दक्षिणेस: फ्लॅट क्र.३०३.	फ्लॅट क्र.३०२, क्षेत्रफळ ४०८ चौ.फु. अर्थात ३७.९० चौ.मी. आणि ब्रिटअप क्षेत्र ४१९ चौ.फु. अर्थात ४५.६९ चौ.मी., ३ऱ्या मजल्यावरील सामायिक कार्यालय, ए विंग, पोलाईट हेरिटेज म्हणून ज्ञात इमारत, जमीन गट क्र.४६८/१ (जुना गट क्र.१८६४) एकूण क्षेत्रफळ ००एच. ३०आर., गाव मेदानकरवाडी, ता. खेड, जिल्हा पुणे येथील स्थावर मालमत्तेचे सर्व भाग व खंड आणि चतुसिमा खालीलप्रमाणे: पुर्वस: फ्लॅट क्र.३०५; पश्चिमेस: मोकळी जागा; उत्तरेस: फ्लॅट क्र.३०१; दक्षिणेस: फ्लॅट क्र.३०३.	रु.१३,९९,३५०/- (रुपये तेरा लाख नव्याण्व हजार तिनशे पन्नास फक्त) रु.१०,०००/- (रुपये एक लाख - आणि त्यापरतून - इसारा रकम (इंटेड)(रु.) रु.१,३९,९३५/- (रुपये एक लाख एकोणचाळीस हजार नऊशे पन्नास फक्त) इंटेड सादर करण्याची अंतिम तारीख ०७ फेब्रुवारी, २०२२ वेळ: स.१०.०० ते दु.०४.००वा.	इंटेड रकम खाली नमुद केलेल्या खाते तपशिला नुसार आरटीजीएस/ एनईएफटी स्वरुपात जमा करावी. बँक नाव: अॅक्सिस बँक लिमिटेड, शाखा: बांद्रे-कुर्ला कॉम्प्लेक्स, मुंबई. बँक खाते क्र.: १११०२००१३२२०३१५ आयएफएससी कोड: युडीआयबी००००२३०	०९ फेब., २०२२ वेळ: स.११.३० ते दु.१२.००वा. मालमत्ता निरीक्षण तारीख: २२.०१.२०२२ व २४.०१.२०२२ वेळ: स.११.०० ते दु.३.०० ग्राहक संपर्क क्र.:०२२-४००८९५७२	रितेश गुप्ता ९०६५४२७१८६ महेश बंगेरा ९००४९०३२५६

कोणतेही कारण न दर्शवित काही किंवा सर्व बोली नाकारण्याचा अधिकार प्रत्येक अधिकाऱ्याकडे राखून आहे. विक्रीच्या विस्तार नियम व अटीकरिता आणि निविदा सादर करण्याचे ठिकाण, निविदा उघडणे व लिलावाचे ठिकाण याकरिता कृपया आमच्या वेबसाईटला तसेच श्रीराम हाऊसिंग फायनान्स लिमिटेडच्या <http://shriramhousing.in/e-auction-Residential> वर श्रीराम हाऊसिंग फायनान्स लिमिटेडच्या वेबसाईटवर दिलेल्या वेबसाईटला भेट द्या.

सरफायसी कायदा २००२ च्या नियम ८(६) अन्वये वैधानिक ३० दिवसांची विक्री सूचना:
कर्जदार/तारणकर्ता/जामिनदार यांना येथे सूचित करण्यात येत आहे की, ई-लिलावाच्या तारखेपूर्वी अर्थात ०९.०२.२०२२ पुर्वी व्याजासह वर नमुद केलेली संपूर्ण रकम जमा करावी, अन्यथा मालमत्तेचा लिलाव/विक्री केली जाईल आणि उर्वरित रकम असल्यास ती व्याज व शुल्कासह वसुल केली जाईल.
ठिकाण : पुणे
दिनांक : ०४.०१.२०२२
सही/- प्राधिकृत अधिकारी
श्रीराम हाऊसिंग फायनान्स लिमिटेड

सार-समाचार

राज्यपाल से कृषि मंत्री कटारिया की शिष्टाचार मुलाकात



जयपुर (कासं)। राज्यपाल कलराज मिश्र से सोमवार को यहां राजभवन में कृषि, पशुपालन एवं मत्स्य मंत्री लालचन्द कटारिया ने मुलाकात की। राज्यपाल मिश्र से कृषि मंत्री की यह शिष्टाचार भेंट थी।

चमत्कारी वन के वीर बालाजी मंदिर पोषबडे का आयोजन मंगलवार को

जयपुर (कासं)। श्रीचमत्कारी वन के वीर बालाजी मंदिर झोटवाड़ा रोड आईसीआईसीआई बैंक के सामने पोषबडे का आयोजन किया जायेगा। सचिव एवं समाजसेवी अनिल त्रिवेदी ने बताया कि मंगलवार दिनांक 04 जनवरी 2022 को कोविड 19 के नियमों की पालना करते हुये महा श्रृंगार का आयोजन करने के साथ ही पोषबडा प्रसादी का आयोजन किया जायेगा। मंदिर के बालाजी के फुलों का श्रृंगार करने के साथ ही महाआरती का आयोजन किया जायेगा। महाआरती के पश्चात भक्तों को हलुआ एवं दाल के बडों का दोना प्रसादी वितरण शाम 4.00 बजे से शाम 7.00 बजे तक किया जायेगा।

लालगढ़-डिब्रूगढ़ रेल सेवा का मार्ग परिवर्तन

जयपुर (कासं)। उत्तर रेलवे के मुरादाबाद मंडल पर रोसा-बरतारा स्टेशनों के मध्य नॉन इंटरलॉकिंग कार्य के कारण रेल यातायात प्रभावित रहेगा। उत्तर पश्चिम रेलवे के मुख्य जनसंपर्क अधिकारी कैप्टन शशि किरण के अनुसार उपरोक्त कार्य के कारण उत्तर पश्चिम रेलवे पर संचालित गाड़ी संख्या 15910, लालगढ़-डिब्रूगढ़ एक्सप्रेस जो दिनांक 06.01.2022 को लालगढ़ से प्रस्थान करेगी, वह रेल सेवा परिवर्तित मार्ग वाया गाजियाबाद-कानपुर-लखनऊ संचालित की जाएगी।

रेवाड़ी-रोहतक-रेवाड़ी अनारक्षित स्पेशल रेलसेवा का संचालन

जयपुर (कासं)। रेलवे द्वारा यात्रियों की सुविधा हेतु रेवाड़ी-रोहतक-रेवाड़ी अनारक्षित स्पेशल रेलसेवा (सप्ताह में 6 दिन, रविवार को छोडकर) का संचालन किया जा रहा है। उत्तर पश्चिम रेलवे के मुख्य जनसम्पर्क अधिकारी कैप्टन शशि किरण के अनुसार गाडी संख्या 04097, रेवाड़ी-रोहतक अनारक्षित स्पेशल रेलसेवा (सप्ताह में 6 दिन, रविवार को छोडकर) दिनांक 03.01.2022 से आगामी आदेशों तक रेवाडी से 19.50 बजे रवाना होकर 21.30 बजे रोहतक पहुंचेंगी। इसी प्रकार गाडी संख्या 04098, रोहतक-रेवाडी अनारक्षित स्पेशल रेलसेवा (सप्ताह में 6 दिन, रविवार को छोडकर) दिनांक 04.01.2022 से आगामी आदेशों तक रोहतक से 05.05 बजे रवाना होकर 06.50 बजे रेवाडी पहुंचेंगी।

सामाजिक न्याय एवं अधिकारिता मंत्री ने विमर्दित गृह का निरीक्षण किया

जयपुर (कासं)। सामाजिक न्याय एवं अधिकारिता मंत्री टीकाराम जूली नेसोमवार को जामडोली के स्वयं सिद्धा परिसर स्थित राजकीय मानसिक विमर्दित गृह, विशेष विद्यालय, बौद्धिक दिव्यांगता केन्द्र, राजस्थान पुनर्वास एवं शोध संस्थान और छात्रावास का अवलोकन किया। जूली ने इस अवसर पर, महिन्द्रा फाइनंसेस द्वारा सीएसआर के तहत संस्थान को भेंट की गई एम्बुलेंस को भी हरी झंडी दिखाकर रवाना किया। इस दौरान डॉ0 समित शर्मा, शासन सचिव, सामाजिक न्याय एवं अधिकारिता विभाग, गजानन शर्मा, आयुक्त, विशेष योग्यजन विभाग एवं विभागीय अधिकारी उपस्थित रहे। इससे पूर्व जूली ने सिविल लाइन्स स्थित अपने राजकीय आवास पर आमजन ने मुलाकात कर नव वर्ष की शुभकामनाएं दी। इस दौरान विभाग के अधिकारियों एवं विभिन्न कर्मचारी संगठनों द्वारा भी पुष्पगुच्छ भेंट कर मंत्रीजी को नव वर्ष की शुभकामनाएं दी गई।

कराटे खिलाड़ियों को किया सम्मानित

जयपुर (कासं)। श्योरिन - रयू की 16 वीं राज्य स्तरीय कराटे प्रतियोगिता में 25 स्वर्ण पदक एवं 11 रजत पदक एवं 12 कांस्य पदक जीत हासिल करने वाले कराटे खिलाड़ियों को कार्यालय महानिरीक्षक पुलिस जयपुर रेन्ज जयपुर में सिद्दांत शर्मा पुलिस उप अधिक्षक अपराध एवं सकायत एवं सुश्री कीर्ति सिंह पुलिस उप अधिक्षक साईबर सैल ने प्रमाण पत्र अपने हाथों से प्रदान कर सम्मानित किया। इस अवसर पर बनीपार्क गुलाब उद्यान कराटे क्लब के तकनीकी कराटे कोच शिहान दिनेश डाबी ने बताया कि श्योरिन - रयू की 16 राज्य स्तरीय कराटे प्रतियोगिता में बनीपार्क गुलाब उद्यान कराटे क्लब के खिलाड़ियों ने पदक जीत कर जयपुर शहर का नाम रोशन किया। इस मौके पर क्लब के तकनीकी कराटे कोच शिहान दिनेश डाबी और हितैश शर्मा उप निरीक्षक भी उपस्थित रहे। पदक विजेता सम्मानित खिलाड़ी अवन्तिका बंसल, निहारिका बंसल,कृत्रिका बंसल, वानी लखोटिआ, प्रित सैन, अकांशा बिसवास, फ्रेया दुगर, क्षितिज श्री वास्तव, जयवर्धन माहेश्वरी, अनिरूद गुसा, मानव महतो,अपूर्व बरुआ, प्रथम शर्मा, सोहम लाठ, कुनाल चाहर,लवन्था बंसल, नितिन अग्रवाल, रूद्रेश तिवाडी,गौरव दास, पार्थ डाहबी है।

वनाधिकार पट्टा वितरण कार्यक्रम में 248 भूमिहीनों को पट्टा देकर किया लाभान्वित

जयपुर (कासं)। जनजाति क्षेत्रीय विकास विभाग राज्य मंत्री अर्जुन सिंह बामनिया ने सोमवार को डूंगरपुर जिले में 248 वनाधिकार पट्टा देकर लगभग छत्तीस वर्षों से ईंतजार कर रहे ग्राम वासियों को लाभान्वित किया।

आडिंटोरियम में आयोजित वनाधिकार पट्टा वितरण समारोह कार्यक्रम में बतौर मुख्य अतिथि जनजाति क्षेत्रीय

विकास राज्यमंत्री बामनिया ने उपस्थित जन को संबोधित करते हुए कहा कि मुख्यमंत्री अशोक गहलोत जनजाति क्षेत्र के विकास के लिए संवेदनशील और प्रतिबद्ध हैं।

उन्होंने कहा कि मुख्यमंत्री ने किसानों के प्रति अपनी संवेदनशीलता दिखाते हुए जिनके पास कृषि कनेक्शन हैं उन्होंने बिजली बिल हेतु अनुदान देकर सौगात दी

है। उन्होंने बताया कि मुख्यमंत्री गहलोत ने बजट घोषणाओं में भी जनजाति क्षेत्र का विशेष ध्यान रखा है।

सरकार जनजाति क्षेत्र में शिक्षा व सिंचाई पर विशेष जोर देते हुए कार्य कर रही है, ऐसे में हम सभी का कर्तव्य है कि हम यहां के बच्चों को शिक्षा के क्षेत्र में बढ़ावा दें। उन्होंने बताया कि जनजाति क्षेत्रीय विकास विभाग के माध्यम से कोटा

में नीट एवं जीईई के लिए 150 बेटियों के नि:शुल्क कोचिंग की व्यवस्था की गई है। इसके साथ ही लगभग 18 करोड़ की लागत से जनजाति छात्रावास जयपुर में जनजाति बच्चों के लिये प्रशासनिक प्रतियोगी परीक्षाओं की तैयारी हेतु तैयार किया गया है, जिसमें 50 छात्राएं वस 30 छात्र को नि:शुल्क सुविधाएं उपलब्ध कराई जाएंगी।

मास्क लगाने एवं कोविड एप्रोपिएट बिहेवियर की सख्ती से हो पालना- नेहरा

संबंधित टीम द्वारा संक्रमित परिवार को समय पर दवाईयां पहुंचाना हो सुनिश्चित



जयपुर (कासं)। जिला कलक्टर अन्तर सिंह नेहरा ने जयपुर शहर में लगातार बढ़ते जा रहे कोरोना पॉजिटिव मामलों को देखते हुए सभी इंसीडेंट कमाण्डर्स, पुलिस, नगर निगम, चिकित्सा एवं स्वास्थ्य विभाग के अधिकारियों को जयपुर जिले में कोरोना के प्रसार को रोकने के लिए प्रभावी उपाय करने के निर्देश दिए हैं। जिसके अन्तर्गत संबंधित थाना क्षेत्रों के लिये 23 इंन्सीडेंट कमाण्डर्स को नियुक्त किया गया है। सभी इंसीडेंट कमाण्डर्स को निर्देश दिये कि उनके क्षेत्र में संबंधित सहायक पुलिस आयुक्त एवं चिकित्सा अधिकारी से समन्वय रखते हुये संयुक्त रूप से मौका निरीक्षण कर माइक्रो कन्टेनमेन्ट जोन का निर्धारण करने, कोविड एप्रोपिएट बिहेवियर की पालना सुनिश्चित

अवहेलना या उल्लंघन नजर आए जाए तो उल्लंघनकर्ता का चालान किया जाए। जिला कलक्टर नेहरा ने कहा कि सभी इंसीडेंट कमाण्डर्स अपने क्षेत्राधिकार में पूरी निगरानी रखें। सभी अधिकारी किसी भी स्थिति-परिस्थिति से निपटने के लिए और कहीं भी कोरोना के अधिक मामले आने पर कन्टेन्मेंट जोन, माइक्रो कन्टेनमेंट जोन एवं अन्य व्यवस्थाओं से सम्बन्धित माइक्रो प्लानिंग तैयार रखें। कोरोना से बचाव के नियमों के सम्बन्ध में जनबूझकर बार-बार लापरवाही करने वाले व्यक्तियों, दुकानदारों एवं संस्थाओं के चालान बनाए जाएं। विवाह व अन्य सामाजिक-धार्मिक समारोहों पर भी पुलिस के जवानों द्वारा नजर रखी जाए एवं भीड़-भाड़ वाली जगह पर स्क्रीनिंग एवं सैम्पलिंग बढ़ाएं।

जयपुर विकास प्राधिकरण इन्फ्रा सफिल, जवाहर लाल नेहरू मार्ग, जयपुर-302004

निविदा सूचना सं. अधि.अभि. (पीएचई-1) / 11/2021-22
जयपुर विकास प्राधिकरण द्वारा "P/L/J of 150 mm DI Pipe line for reuse of treated water of Saras Dairy ETP for gardening in Jawahar Circle under jurisdiction of EE, PHE-1, JDA, Jaipur" जिसकी अनुमानित लागत रु. 78.93 लाख के लिए ऑनलाईन बिड्स दिनांक 18. 01.2022 को सायं 6.00 बजे तक आमन्त्रित की जाती है। निविदा बोली का ऑनलाईन आवेदन व भुगतान जयिप्रा पोर्टल पर करने की अन्तिम तिथि 18.01.2022 को सायं 6.00 बजे तक है। निविदा बोली के दस्तावेजों का विस्तृत विवरण www.sppp.rajasthan.gov.in पर देखा जा सकता है।
निविदा UBN No.: JDA2122WS0800503
निविदा में भाग लेने वालों को निम्न शर्तों की पूर्ति करनी होगी।
1. निविदा चाला जयपुर विकास प्राधिकरण की वेबसाइट www.jda.urban.rajasthan.gov.in पर पंजीकृत हो एवं निविदा में भाग लेने के लिए बोलीदाता को आवेदन करने के लिए दस्तावेज शुल्क, अमानत राशि, आर.आई.एस.एल. प्रोसेसिंग शुल्क ऑनलाईन जमा करनी होगी।
2. ऑनलाईन निविदा प्रस्तुत करने के लिए निविदा दाताओं का राजस्थान सरकार के ई-प्राक्वैमेंट पोर्टल www.eproc.raajasthan.gov.in पर पंजीकृत हो।
आतिथेयी अभियन्ता (पीएचई-1)

निविदा और निविदाप्रमाण सहित, 2016 के तहत ई नीलामी बिडों सूचना			
केएसएस पेट्रोन प्राइवेट लिमिटेड (पर्सिस्मान में)			
सीआईएन - U45400MH2007PTC234297			
पंजीकृत कार्यालय स्थानिक क्षेत्र, छठी मंजिल सायन टाउन रोड, चेंबर सुई एरएफ 400071			
नीलामी की तिथि और समय: 19.01.2022 अपराह्न 02:00 बजे से अपराह्न 04:00 बजे तक (पूर्वक 5 मिनट के अवधिगत वित्ता के साथ)			
केएसएस पेट्रोन प्राइवेट लिमिटेड (कॉर्पोरेट देनदार) की कृषि भूमि की बिडों, जो कि माननीय राष्ट्रीय कर्मी कानून न्यायिकरण, सुई क्षेत्र द्वारा दिनांक 22.12.2019 के अंशद्वारा कृषि परिसमापक द्वारा मॉडल सिस्टम एप्लेट का हिस्सा है। संघर्षों की बिडों ई-नीलामी स्टेशन https://nctauction.auction- tiger.net. नीलामी स्टारर नेट के माध्यम से होगी। नीलाम की जाने वाली संर्गियों का विवरण, उनका आर्थिक मूल्य, ईएमडी राशि और वृद्धिशील बोली नीचे बालिका में दी गई है:			
संर्गियां	आर्थिक मूल्य (रुपये में)	ईएमडी राशि (रुपये में) और इसे जमा करने की समय-सीमा	वृद्धिशील बोली राशि (रुपये में)
ग्राम में स्थित कॉर्पोरेट देनदार की कृषि भूमि - मंजी- पटवार पुरिया - दूध, तहसील -मौजवाबाद, जिला -जयपुर अजमेर रोड, राजस्थान-303009 ('नीलामी स्थल') संर्गित और नीलामी के नियमों और शर्तों के के संर्बंध में अधिक जानकारी के लिए, कृपया कॉर्पोरेट देनदार की वेबसाइट पर उपलब्ध प्रक्रिया दस्तावेज देखें: https://ksspetron.in liquidation.html	3,21,95,356/-	32,19,535/- 04.01.2022 से 14.04.2022 तक	1,00,000/- या उससे अधिक
टिप्पणियाँ: 1) ई-नीलामी के माध्यम से संर्गित की बिडों 'जहां है जैसा है', 'जैसा है जैसा है', 'जो कुछ भी है' और 'कोई संसाधन नहीं है' पर है। 2) यह सार्वजनिक सूचना नीलामी स्थल पर स्थित केएसएस पेट्रोन प्राइवेट लिमिटेड (पर्सिस्मान में) की संर्गियों की ई-नीलामी करने के इरादे से जारी की गई है। कृपया कॉर्पोरेट देनदार की वेबसाइट http://ksspetron.in/liquidation.html पर उपलब्ध प्रक्रिया दस्तावेज देखें। 3) किसी भी अधिक जानकारी या स्पष्टीकरण के लिए, आप कृपया पर्सिस्माक से 011-49121644-45 पर या उनकी टीम के सदस्य श्री विनोद सिंह से +91 9783444476 पर या श्री दिवश आहूजा से +91 8860588209 पर संपर्क कर सकते हैं। केएसएस पेट्रोन प्राइवेट लिमिटेड (पर्सिस्मान में) के लिए हस्ताक्षर सीएस विलीन के चौधरी समर्पित केएसएस पेट्रोन प्राइवेट लिमिटेड के मामले में आईबीबीआई पंजीकरण संख्या: आईबीबीआईआईपीए-002/1-पी-एन00103/2017-18/10246 liquidatorksspetron@vkindia.com (प्रक्रिया विशिष्ट) ip.vineetchaudhary@gmail.com (आईबीबीआई के साथ पंजीकृत) अधिकृत अधिकारी का पता: डी-38, एलबीएच (एलएस), सायन एक्सप्रेसवेन, फाट-II, नई दिल्ली-110049 फोन - 011-49121644-45 दिनांक : 04.01.2022 जगह : नई दिल्ली			

सांकेतिक कब्जे की सूचना				
शाखा कार्यालय: आईसीआईआई बैंक लिमिटेड, तीसरी मंजिल, प्लॉट नंबर -23, र्यूहोतक रोड, जवाहर बाग, दिल्ली -110005				
जबकि अधोहस्ताक्षरी ने वित्ति पर्सिंसियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत आईसीआईआई बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पडिध धारा 13 (12) के अधीन प्रवत शक्तियों के प्रयोग में नीचे वर्णित कर्जदारों को मौग सूचना निर्गमित की थी जिसमें उक्त सूचना के प्राप्ति की तिथि से 60 दिनों के अंदर सूचना में वर्णित राशि को प्रतिभूतगत करने को कहा गया था।				
कर्जदार/ सह-कर्जदार/जमानतदार राशि का प्रतिभूतगत करने में विफल रहे है अतएव एतद् द्वारा कर्जदार तथा जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षर दाता द्वारा सांकेतिक अधिग्रहण किया गया है जो कि उक्त अधिनियम धारा 13(4) के तहत नियम 8 में दर्शाया गया है। संर्गित तथा अधिग्रहण की तिथि नीचे दर्शाई गई है एतद् द्वारा विशेष रूप से कर्जदार एवं जनसाधारण को सम्पर्त के संयवहार नहीं करने के लिए सूचत किया जाता है तथा सम्पर्त के साथ कोई भी संयवहार इसमें वर्णित राशि तथा उस पर आगे ब्याज हेतु आईसीआईआई बैंक लिमिटेड के प्रमार के अधीन होगा।				
क्र.	कर्जदार/ सह-कर्जदार का नाम/ खाता क्र.	सम्पर्त का विवरण/ सांकेतिक कब्जे की तिथि	हिमांड नोटिस की तिथि/ हिमांड नोटिस में राशि (रु.)	शाखा का नाम
1.	रामावतार शर्मा/ इला शर्मा/ पुरम मल शर्मा-LBJAI00004121644/ LBJAI000002207680/ LBJAI00005259743/ LBJAI00002462419/ LBJAI00002207678	प्लॉट नंबर 40, स्क्रीम नंबर 2, पंचवटी कॉलोनी, कलवार रोड, झोटवाड़ा, जयपुर, राजस्थान, जयपुर 302012/ दिसंबर 30, 2021	जुलाई 06, 2021 ₹ 87,31,523.00/-	जयपुर
उपरोक्त दर्शये गये कर्जदार/सह-कर्जदार एवं जमानतदारों को सूचित किया जाता है कि इस सूचना के प्रकाशन से 30 दिनों के अंदर राशि का भुगतान करें अन्यथा 30 दिनों की समाप्ति के पश्चात अधिग्रहित संपत्ति की नीलामी कर दी जायेगी जो पूर्णतः नियम 8 और 9 सुरक्षित ब्याज 2002 के अंतर्गत है।				
दिनांक: जनवरी 04, 2022			प्राधिकृत अधिकारी	
स्थान: जयपुर			आईसीआईआई बैंक लि.	

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF APM FINVEST LIMITED			
Registered Office: - SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019.			
This Corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirer(s) M/s Hindon Mercantile Limited and Mr. Kapil Garg, pursuant to and in compliance with Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011 as amended.			
This Corrigendum should be read in continuation of and in conjunction with Detailed Public Statement ("DPS"), unless otherwise specified. Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise defined.			
The shareholders of APM Finvest Limited are requested to note that the developments/amendments with respect to and in connection with DPS are as under:			
1. The revised schedule of activity pertaining to the Open Offer has been changed and shall be read as under.			
S. No	Activity	Days & Dates (Original Days & Dates)	Days & Dates (Revised Days & Dates)
1.	Date of Public Announcement	Saturday, November 27, 2021	Saturday, November 27, 2021
2.	Date of Publication of Detailed Public Statement	Friday, December 03, 2021	Friday, December 03, 2021
3.	Filing of the Draft letter of Offer to SEBI	Friday, December 10, 2021	Friday, December 10, 2021
4.	Last Date for a Competitive Offer(s)	Friday, December 24, 2021	Friday, December 24, 2021
5.	Identified Date*	Tuesday, January 04, 2022	Friday, December 31, 2021
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, January 11, 2022	Friday, January 07, 2022
7.	Last Date for revising the Offer Price / number of shares.	Thursday, 13 January, 2022	Tuesday, January 11, 2022
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, January 14, 2022	Wednesday, January 12, 2022
9.	Date of Publication of Offer Opening Public Announcement	Monday, January 17, 2022	Thursday, January 13, 2022
10.	Date of Commencement of Tendering Period (Offer Opening date)	Tuesday, January 18, 2022	Friday, January 14, 2022
11.	Date of Expiry of Tendering Period (Offer Closing date)	Tuesday, February 01, 2022	Friday, January 28, 2022
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Tuesday, February 15, 2022	Friday, February 11, 2022
*The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.			
The above dates where ever it appeared in the Detailed Public Statement should be read accordingly.			
The Acquirer(s) accepts full responsibility for the information contained in this Corrigendum to the Detailed Public Statement and also the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 & subsequent amendments therefor.			
This Corrigendum to the Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in .			
Issued by Manager to the Offer on behalf of the Acquirer			
D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash, New Delhi - 110065. Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491 E- mail : investors@dnafinserve.com Contact Person: Ms. Radhika Pushkarna			
Date : 03.01.2022 Place: New Delhi			